

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).3298/2023

[Arising out of impugned final judgment and order dated 06-12-2022 in WA No.1552/2022 passed by the High Court of Kerala at Ernakulam]

DINESANN V. P &amp; ORS.

PETITIONER(S)

VERSUS

KERALA STATE COUNCIL FOR  
SCIENCE TECHNOLOGY AND ENVIRONMENT  
(KSCSTE) & ORS.

RESPONDENT(S)

WITH

SLP(C) No. 3302/2023 (XI-B)SLP(C) No. 3065/2023 (XI-B)SLP(C) No. 3199/2023 (XI-B)SLP(C) No. 3042/2023 (XI-B)

Date : 09-12-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL  
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) :

Mr. Thampan Thomas, Adv.  
Mrs. Tessy Verghese, Adv.  
Ms. Tessy Verghese, Adv.  
Mr. K. V. Mohan, AOR  
Mrs. Tessy Varghese, Adv.  
Mr. K.v. Balakrishnan, Adv.  
Mr. K.v. Balakrishna, Adv.  
Mr. K. V. Balakrishna, Adv.  
Ms. Divya, Adv.

For Respondent(s) :Mr. C. K. Sasi, AOR

Upon hearing the counsel the Court made the following  
O R D E R

1. Petitioners challenge the judgment and order dated 06.12.2022 in WA No.1552/2022 passed by the High Court of

Kerala at Ernakulam along with other appeals.

2. We have heard learned counsel for the parties.

3. Having considered the contentions made across the Bar, we do not find any reason to grant Special Leave to Appeal.

4. As such, the present Special Leave Petitions are dismissed on merits.

5. Pending application(s), if any, shall stand disposed of.

(D. NAVEEN)  
COURT MASTER (SH)

(ANU BHALLA)  
COURT MASTER (NSH)